

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

25.04.2013

OA No. 317/2013

Applicant present in person.

The applicant has filed this OA for not being considered for Indian Police Service of Rajasthan Cadre against the vacancies of the year 1991-92 whereas juniors to the applicant have been selected. The applicant has also filed a representation dated 14.02.2013 (Annexure A/16) in this regard but the same is pending for consideration.

Having heard the applicant and upon perusal of the documents on record, I deem it proper and just to direct the respondents to consider and decide the representation of the applicant dated 14.02.2013 (Annexure A/16) by passing a reasoned & speaking order according to the provisions of law expeditiously but not beyond the period of four months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

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